GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

LOK SABHA UNSTARRED QUESTION NO. 2075 TO BE ANSWERED ON 28TH JULY, 2017

CO-ORDINATING FOOD SAFETY LAWS

2075. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether as many as 20 laws governing the issue of Food Safety and Standardisation are implemented through various ministries and departments;

(b) if so, the details thereof; and

(c) whether the Government is taking necessary and remedial steps for effective implementation and strict coordination to arrest corrupt practices of food adulteration, fake food and drinks wherein man-made eggs and plastic rice are being sold?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI FAGGAN SINGH KULASTE)

(a) & (b): With the objective to consolidate the laws relating to food and to establish the Food Safety and Standards Authority of India (FSSAI) for laying down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import, to ensure availability of safe and wholesome food for human consumption and for matters connected therewith or incidental thereto, the Food Safety and Standards (FSS) Act, 2006 has been enacted. FSSAI has been established in 2008. As per Section 29 of FSS Act, FSSAI and the State Food Safety Authorities are responsible for the enforcement of this Act.

(c): FSSAI has not received any specific reports confirming sale of man-made eggs and plastic rice in India. However, to ensure that the food being sold is safe and hygienic and meets the standards prescribed under FSS Act, Rules and Regulations thereunder, random sampling and testing of food products are undertaken by the Officials of the Food Safety Departments of States/UTs. In cases, where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006. To ensure proper coordination for effective enforcement action by the State Food Safety Authorities, FSSAI regularly follows up with the State Government authorities through intermittent communications and during the periodic meetings of the Central Advisory Committee, inter alia, consisting of the Commissioners of Food Safety of all States and UTs.